

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREYASI INFRA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shreyasi Infra Private Limited
2.	Date of incorporation of corporate debtor	29/11/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2013PTC250578
5.	Address of the registered office and principal office (if any) of corporate debtor Branch Office:	Shop No. 1, Shiv Heights Prithviraj Nagar, Beltarodi Road, Nagpur 440034
6.	Insolvency commencement date in respect of corporate debtor	25/01/2022 (CTC of Order received on 03/02/2022)
7.	Estimated date of closure of insolvency resolution process	24/07/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren S Shah IBBI/IPA-001/IP-P00220/2017-18/10419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- dss@dsshah.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- ip1@dsshah.in
11.	Last date for submission of claims	17/02/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Home buyers (if any)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Hetal Kothari IBBI/IPA—001/IP-P-01610/2019-2020/12500 2. Raj Patni IBBI/IPA-001/IP-P-01971/2020-2021/13016 3. Sanjay Shah IBBI/IPA-001/IP-P-01240/2020-2021/13255
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink :ibbi.gov.in/home/downloads As per entry no.10 above

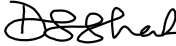
Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **Shreyasi Infra Private Limited on 25/01/2022 (CTC of Order received on 03/02/2022)**. The creditors of **Shreyasi Infra Private Limited**, are hereby called upon to submit their claims with proof on or before **17/02/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyer in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place


: Dhiren S Shah
: Mumbai 05/02/2022